

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

(S)

OA No. 1473/2003

New Delhi, this the 30th day of October, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

H.S.Tomar,
Secretary, Jaunsar
Bawar Tribal Welfare Society,
Flat No. 64, Pocket 6-1,
Sector 2, Rohini,
New Delhi. ... Applicant

(By Advocate: Shri S.C.Soren)

Versus

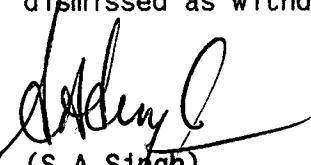
1. Chief Secretary,
Govt. of N.C.T. of Delhi,
Delhi Sachibalay,
New Delhi.
2. Principal Secretary (Education),
Govt. of N.C.T. of Delhi and
Chairman of S.C.E.R.T.,
Delhi Sachibalaya,
New Delhi.
3. Director,
State Council of Education
Research & Training,
Varun Marg, Defence Colony,
New Delhi- 110 024. ... Respondents

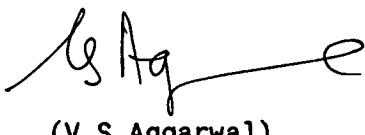
(By Advocate: None)

ORDER (ORAL)

Shri Justice V.S. Aggarwal

Learned counsel for the applicant states that he does not press the present application because it is not maintainable on behalf of Shri H.S.Tomar as Secretary of the Association. If need arises, the aggrieved person may be permitted to file a fresh application. Allowed, as prayed. Subject to aforesaid, present application is dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/na/